



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO. 060/00020/2021 IN**

**ORIGINAL APPLICATION NO. 060/00742/2020**

**DATED THIS THE 29<sup>th</sup> DAY OF SEPTEMBER, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Balbir Singh Ghataura son of Sh. Harchand Singh, aged about 62 years, ex-employee of Employees Provident Fund organization, Regional Office, Bhavishya Nidhi Bhawan, Sham Nagar (Near General Bus Stand), Ludhiana – 141001, Punjab (presently residing at House No. 1619/3, Street No. 19, Janta Nagar, Ludhiana – 141003. (Group – B).

....Petitioner

(By Advocate Sh. A.K. Chandok – through video conference)

Vs.

1. Sh. Apurva Chandra, IAS, Labour Secretary, Government of India, Union of India, Ministry of Labour & Employment (EPFO), Shram Shakti Bhawan, New Delhi – 110001.

2. Mr. Sunil Barthwal, IAS, Central Provident Fund Commissioner (CPFC), Employees Provident Fund Organization (EPFO), Bhavishya Nidhi Bhawan, 14 – Bhikaji Cama Place, New Delhi – 110066.



3. Mr. C.S. Sanjay Mishra, Additional Central Provident Fund Commissioner (Pb & HP), Bhavishya Nidhi Bhawan, SCO No. 4 – 7, Sector – 17-D, Chandigarh – 160017.
4. Mr. Dheeraj Gupta, Regional Provident Fund Commissioner – I, Regional Office, Bhavishya Nidhi Bhawan, Sham Nagar, (Near General Bus Stand), Ludhiana – 141001, (Punjab).

.....Respondents

(By Advocate Sh. Aseem Rai – through video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. At the very outset, Sh. Aseem Rai, learned counsel for the respondents stated that pursuant to directions issued by this Tribunal vide order dated 14.10.2020 passed in O.A. No. 060/742/2020, the disciplinary authority has already concluded the departmental proceedings and an order of penalty has been issued on 29.07.2021. Therefore, nothing survives in the present Contempt Petition.
2. The fact with regard to issuance of the order dated 29.07.2021 has not been disputed by learned counsel for the petitioner.
3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.
4. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

/NK/

**(SURESH KUMAR MONGA)  
MEMBER (J)**